

MR. SPEAKER: Shri S. M. Krishna
—absent. 12 30 hrs.

PAPERS LAID ON THE TABLE

SHRI JYOTIRMOY BOSU: Sir, I know you have admitted a calling attention notice on this tomorrow. But may I say, one former M.P., Mr. Badrudduja and Dr. Yazdani have been detained under the Preventive Detention Act. The Chief Minister has all along been saying that they will prosecute them. But they have not been prosecuted. It has been done with a political motive, because the by-elections are coming. Let them make a statement. (*Interruptions*).

ANNUAL REPORT AND MEMORANDUM
RE CENTRAL VIGILANCE COMMISSION
AND NOTIFICATION UNDER
ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE DEPARTMENT OF PERSONNEL
(SHRI RAM NIWAS MIRDHA): Sir, I beg
to lay on the Table:

MR. SPEAKER: I have already admitted that calling attention notice. I am not allowing anybody to raise it now.

श्री बीरभद्र सिंह (मंडी): अध्यक्ष महोदय, आप ने आज अखबारों में पढ़ा होगा कि हरयाना सरकार ने हिमाचल प्रदेश की बसों के ऊपर बैन लगा दिया है...

अध्यक्ष महोदय: यह विदाउट नोटिस कैसे लिया जा सकता है? अखबारों में पढ़ते हैं, रेडियो में भी सुनते हैं। लेकिन बिना नोटिस यहां कैसे ले सकते हैं?

श्री बीरभद्र सिंह: अध्यक्ष महोदय, यह हरयाना सरकार ने एक तरफा कार्यवाही कर के हिमाचल प्रदेश की बसों के ऊपर बैन लगाया है, उन के हरयाने में आने के ऊपर बैन लगा दिया है ..

MR. SPEAKER: You cannot get up abruptly without notice.

SHRI VIRBHADRA SINGH: The Himachal Pradesh Government has asked the Central Government to intervene in the matter, because it is the constitutional duty of the Centre to intervene in the dispute. They should intervene in this dispute between Haryana and Himachal Pradesh.

MR. SPEAKER: Punjab also was mentioned in that.

SHRI VIRBHADRA SINGH: You can add Punjab also.

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1969-70. [*Placed in Library See No LT-268/71*]

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report [*Placed in Library. See No LT 268--A/71*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1970, published in Notification No. G.S.R. 2022 in Gazette of India dated the 19th December, 1970.

(ii) G.S.R. 2050 published in Gazette of India dated the 22nd December, 1970.

(iii) The Nineteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 48 in Gazette of India dated the 9th January, 1971.

(iv) G.S.R. 126 published in Gazette of India dated the 24th

- January, 1971 constituting for the State of Himachal Pradesh a State cadre of the Indian Administrative Service.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 127 in Gazette of India dated the 24th January, 1971.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 128 in Gazette of India dated the 24th January, 1971.
- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1971, published in Notification No. G.S.R. 130 in Gazette of India dated the 24th January, 1971.
- (viii) G.S.R. 131 published in Gazette of India dated the 24th January, 1971, constituting for the State of Himachal Pradesh a State cadre of the Indian Police Service.
- (ix) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 132 in Gazette of India dated the 24th January, 1971.
- (x) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 133 in Gazette of India dated the 24th January, 1971.
- (xi) The Indian Police Service (Pay) First Amendment Rules, 1971, published in Notification No. G.S.R. 134 in Gazette of India dated the 24th January, 1971.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 158 in Gazette of India dated the 6th February, 1971.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 166 in Gazette of India dated the 6th February 1971.
- (xiv) The Second Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 167 in Gazette of India dated the 6th February, 1971.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 413 in Gazette of India dated the 27th March, 1971.
- (xvi) The Second Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 414 in Gazette of India dated the 27th March, 1971.
- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1971, published in Notification No. G.S.R. 534 in Gazette of India dated the 14th April, 1971.
- (xviii) The Seventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 535 in Gazette of India dated the 14th April, 1971.
- (xix) The All India Services (Provident Fund) First Amendment Rules, 1971, published in

[Shri Ram Niwas Mirdha]

- Notification No. G.S.R. 536 in *Gazette of India* dated the 17th April, 1971.
- (xx) The Fourth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 537 in *Gazette of India* dated the 17th April, 1971.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1971, published in Notification No. G.S.R. 538 in *Gazette of India* dated the 17th April, 1971.
- (xxii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1971, published in Notification No. G.S.R. 618 in *Gazette of India* dated the 1st May, 1971.
- (xxiii) The Indian Forest Service (Pay) Second Amendment Rules, 1971, published in Notification No. G.S.R. 662 in *Gazette of India* dated the 8th May, 1971.
- (xxiv) The Indian Forest Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 663 in *Gazette of India* dated the 8th May, 1971.
- (xxv) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 664 in *Gazette of India* dated the 8th May, 1971.
- (xxvi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 665 in *Gazette of India* dated the 8th May, 1971.
- (xxvii) The Indian Forest Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 666 in *Gazette of India* dated the 8th May, 1971.
- (xxviii) G.S.R. 667 published in *Gazette of India* dated the 8th May, 1971 containing corrigendum to Notification Nos. G.S.R. 413 and G.S.R. 414 dated the 27th March, 1971.
- (xxix) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1971, published in Notification No. G.S.R. 707 in *Gazette of India* dated the 15th May, 1971.
- (xxx) The All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1971, published in Notification No. G.S.R. 708 in *Gazette of India* dated the 15th May, 1971.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971, published in Notification No. G.S.R. 710 in *Gazette of India* dated the 15th May, 1971.
- (xxxii) The Eighth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 711 in *Gazette of India* dated the 15th May, 1971.
- (xxxiii) The Sixth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. S.O. 1592 in *Gazette of India* dated the 17th April, 1971. (*Placed in Library. See No. LT-269/71*).
- (3) A statement (Hindi and English versions) showing reasons

for delay in laying the Notifications mentioned at (i) to (xiv) of item (2) above. [*Placed in Library. See No. LT 270/71.*]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He should explain the reasons for the delay.

MR. SPFAKIR : I think in future Ministers should be prepared for such questions. Previously, this was one of the few items which was unassailable.

SHRI RAM NIWAS MIRDHA : I am laying on the Table a statement showing the causes for the delay for most of the items which the hon. Member has mentioned. As regards item No (1), the Annual Report of the Central Vigilance Commission, it is true that the Report was received by us some time back but since in the report there was mention to some recommendation of the Central Vigilance Commission to which the government did not agree, we prepared a memorandum giving the reasons for our not agreeing with the CVC. That is also now being placed before the House along with the Report.

NOTIFICATIONS UNDER INTER-STATE CORPORATION ACT AND MANIPUR LAND REVENUE AND LAND REFORMS FIRST AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English Versions) under sub-section (5) of section 4 of the Inter-State Corporation Act, 1957 :--

(i) The Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971 published in Notification No. S. O. 1739 in Gazette of India dated the 21st April, 1971.

(ii) The Punjab State Dental Council (Reconstitution and

Re-organisation) Order 1971, published in Notification No. S.O. 1740 in Gazette of India dated the 21st April, 1971.

(iii) The Punjab Nurses Registration Council (Reconstitution and Re-organisation) Order, 1971, published in Notification No. S.O. 1741 in Gazette of India dated the 21st April, 1971. [*Placed in Library. See No. LT-271/71.*]

(2) A copy of the Manipur Land Revenue and Land Reforms (Allotment of Land) First Amendment Rules, 1971, published in Notification No. 7/171-R in Manipur Gazette dated the 31st March, 1971, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [*Placed in Library. See No. LT-272/71.*]

CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table a copy of Cinematograph (Censorship) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 478 in Gazette of India dated the 3rd April, 1971 under sub-section (3) of section 8 of the Cinematograph Act, 1952. [*Placed in Library. See No. LT-273/71.*]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND EXPORT OF CAST IRON SOIL PIPES AND FITTINGS (INSPECTION) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :--

(1) A copy of Notification No. S. O. 1755 (Hindi and English versions)